

Form No. 3 [See Regulation-15 (1) (a)]/16(3)
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2) 1st Floor SCO 33-34-35 Sector-17 A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)
 Summons under sub-section(4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
 Case No.: OA/413/2018 Exh. No.: 19172

HDFC Vs RSINDUSTRIES

To, (1) R S Industries M/s R S Industries A Proprietorship Concern Through Its Sole Proprietor Shri Mohit Kumar Sharma Having Its Registered Office At Plot No. 6, Street No. 5, Surat Nagar, Industrial Area Near Dhanuka Gurgaon Haryana.
 (2) Mr. Mohit Kumar Sharma Son Of Mr. Radhey Shyam Sharma Proprietor Of M/s R S Industries Having Its Business Address At Plot No. 6, Street No. 5, Surat Nagar, Industrial Area, Near Dhanuka Gurgaon Haryana.
 Also AL. Mr. Mohit Kumar Sharma Son Of Mr. Radhey Shyam Sharma Proprietor Of M/s R S Industries Having Residence Address At House No. 395/22 Ward No. 21, Shivaji Park Gurgaon Haryana.
 (3) Mrs Radha Sharma Wife Of Mr. Mohit Kumar Sharma R/o House No. 395/22, Ward No. 21, Shivaji Park Gurgaon Haryana.

SUMMONS

Whereas, OA/413/2018 was listed before Hon'ble Presiding Officer/Registrar on 10/07/2023. Whereas this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 33046170/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you the defendants are directed as under: - (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted; (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other, assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal; (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 13/09/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence. Given under my hand and the seal of this Tribunal on this date: 11/07/2023.

Signature of the Officer Authorised to issue summons

Circle Sastra, Jaipur Ajmer, IInd Floor, Nehru Palace, Tonk Road Jaipur, Email ID- cs8244@pnb.co.in, Mob. 8306007567

APPENDIX IV (See Rule 8(i)) POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 04/05/2023 calling upon the Borrowers / Guarantor/ Mortgage M/s Khandaka Diamond Kundan Meena Jewellers (Prop: Sh. Sumer Prakash Khandaka) (Borrower), Sh. Sumer Prakash Khandaka S/o Sh. Padam Prakash Khandaka (Prop of M/s Khandaka Diamond Kundan Meena Jewellers) & Sh. Ashok Kumar Khandaka S/o Sh. Padam Prakash Khandaka (Guarantor & Mortgage) to repay the amount mentioned in the notice being Rs. 1,00,57,927.33 (Rs. One Crore Fifty Seven Thousand Nine Hundred Twenty Seven & Paise Thirty Three only) as on 04/05/2023 payable with further interest and other legal charges w.e.f. 05/05/2023 until payment in full within 60 days from the date of notice/date of receipt of the said notice. The borrower/ mortgage having failed to repay the amount, notice is hereby given to the borrower/ mortgage and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 19th Day of July of the year 2023. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower/mortgage in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank, Everest Colony, Jaipur for an amount of Rs. 1,00,57,927.33 as on 04/05/2023 and interest & expenses thereon until full payment.

DESCRIPTION OF IMMOVABLE PROPERTY

All that part and parcel of the Commercial property of Sh. Ashok Kumar Khandaka S/o Sh. Padam Prakash Khandaka (22.83 Sqm, Municipal No 125) & Sh. Sumer Prakash Khandaka S/o Sh. Padam Prakash Khandaka (8.94 Sqm, Municipal No 148), consisting of land & building, structures, erections, installations, etc. situated at Shop no 171, Haldiyan Ka Rasta, Johari Bazar, Jaipur Admeasuring 31.775sqm, Bounded By : On the East By : Shop of Sh. Pradeep, On the West By : Bairathi Bhawan & Stairs, On the North By : Haldiya House, On the South By : Haldiyan Ka Rasta
 Date: 19.07.2023 Place: Jaipur Authorized Officer, Punjab National Bank

FORM G INVITATION FOR EXPRESSION OF INTEREST INTEC INDIA LIMITED

TRADING IN WHITE GOODS LIKE REFRIGERATORS, AIRCOOLERS, GYSERS, WASHING MACHINES, AIR-CONDITIONERS AT HOUSE NO. 19-B, GROUND FLOOR, ARJUN NAGAR, SAFDARJUNG ENCLAVE, NEW DELHI-110029
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1 Name of the Corporate Debtor along with PAN/CIN/LLP No.	Intec India Limited CIN No. U29220DL2014PLC264073
2 Address of Registered office	House No.19-B, Ground Floor, Arjun Nagar, Safdarjung Enclave, New Delhi-110029
3 URL of website	Not Applicable
4 Details of place where majority of fixed assets are located	Not Applicable
5 Installed capacity of main products/ services	Not Applicable
6 Quantity and value of main products/ services sold in last financial year	FY 2022-23 Revenue from Operations is 14,73,538/-
7 Number of employees/ workmen	Nil
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending an email to the Resolution Professional at intec.cirp@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending an email to the Resolution Professional at intec.cirp@gmail.com
10 Last date for receipt of expression of interest	06/08/2023
11 Date of issue of provisional list of prospective resolution applicants	16/08/2023
12 Last date for submission of objections to provisional list	21/08/2023
13 Process email id to submit EOI	intec.cirp@gmail.com

Dr. Lekhraj Bajaj
 Resolution Professional
 IBBI REG. NO.: IBBI/PA-002/IP-N00039/2017-18/10078
 107, Agarwal Prestige Mall, Adjoining to M2K Pitampura, Delhi-110034
 For Intec India Limited

Date: 22/07/2023
 Place: New Delhi

CAN FIN HOMES LTD
 ANAND PLAZA, FIRST FLOOR,
 CHOTU RAM CHOWK, ROHTAK, HARYANA - 124001
 E-mail : rohtak@canfinhomes.com
 TEL. 01262-257852, Mob. : - 7625079178
 CIN -L85110KA1987PLC008699

DEMAND NOTICE

Under Section 13 (2) of "The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002)"

- To,
1. Mrs. Nirmala (H.No.39, Dariyapur Colony, Near Panipat Chungi, Garhi Ujale Khan, Gohana, Distt.-Sonipat-131301) (Borrower)
 2. Mr. Raj Singh (H.No.39, Dariyapur Colony, Near Panipat Chungi, Garhi Ujale Khan, Gohana, Distt.-Sonipat-131301 (Co-Borrower)
 3. Mrs. Rachna Saini (H.No.39, Dariyapur Colony, Near Panipat Chungi, Garhi Ujale Khan, Gohana, Distt.-Sonipat-131301 (Co-Borrower)

No. 1, 2 & 3 amongst you have availed a housing loan from our branch against the security of mortgage of the following asset belonging to MRS. NIRMALA of you. An amount of Rs. 24,45,083/- is due from you, to Can Fin Homes Ltd. as on 30.06.2023 together with future interest at the contracted rate.

Details of the mortgaged asset

Khwat No.2895, Khata No. 3528, Kila No. 206//52/2, Dariyapur Colony, Panipat Road, Gohana, Sonipat Haryana -131301

Bounded on the:
 East: HOUSE OF JAGBIR West: PROPERTY OF FOJI
 North: GALI South: GALI

Registered demand notice was sent to Nos. 1, 2 & 3 amongst you under Section 13 (2) of the SARFAESI Act, 2002, but the same was returned unserved. The undersigned has, therefore, caused these Notices to be pasted on the premises of the last known addresses of the said Borrower/s as per the said Act. Hence this paper publication. As you have failed to adhere to the terms of the sanction, the account is classified as a Non Performing Asset on 29.06.2023 as per the NHB guidelines. You are hereby called upon to pay the above said amount with contracted rate of interest thereon from 30.06.2023 within 60 days from the date of this notice, failing which the undersigned will be constrained to Initiate action under SARFAESI Act to enforce the aforesaid security. Further, the attention of borrowers / guarantors is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available to them to redeem the secured assets.

Date: 21/07/2023
 Place: ROHTAK

Sd/
 Authorised Officer,
 Can Fin Homes Ltd.